

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-101
IB-84/ND/2024

IN THE MATTER OF:

JV Holding Private Limited

....**Applicant**

Vs.

Anuj Nautiyal, Director, (Kranti Infra Power Private Limited)**Respondent**

SECTION

U/s 95(1) of (IBC)

Order delivered on 16.02.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kushagra Verma, Ms. Ankita Panikkar, Mr. Jatin
Chaddha, Advs.

For the Respondent :

ORDER

Proxy Counsel on behalf of the Petitioner is present and submitted that the main counsel is not available today and therefore, sought adjournment. In view of this, list the matter on **21.03.2024**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)